

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 03.12.2011

OA No. 592/2011

Mr. Amit Mathur, counsel for applicants.

Learned counsel for the applicants argued the case at length and submitted that the applicants may be permitted to represent before the respondents and the respondents may be directed to consider their case and till then their status may not be changed.

Having considered the submission made on behalf of the applicants, we allow the applicants to represent before the respondents and till disposal of the representation so filed by the applicants, the respondents are directed not to change the status of the applicants.

The applicants are at liberty to file substantive OA, if any prejudicial order is passed against them.

With these observations and directions, the Original Application stands disposed of with no order as to costs.

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat